

Norms Committee Minutes of the Meeting No 10-/AM 22-23 dated 06.10.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri A.K. Kanodia, DDG
- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 10-/AM 22-23 dated 06.10.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/Oct/ 2022-23/ 10-/AM 22-23 dated 06.10.2022

Case No. M- 316 NC No. 10/22-23 Date : 06.10.2022	M/s. Vedant Dyestuffs Intermediated Pvt Ltd., Mumbai HQ F.No. 01/83/50/00491//AM19 RLA F.No. 03/95/40/00442/AM20 Lic. No. 0310830679 dated 30.07.22019	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. % Dye content in each License. 2. Complete composition of the export product. 3. CoA of each export item in each license. 4. Complete and balanced chemical reaction, molecular weight and % yield on the molar basis D/L has been issued to the firm on 12.10.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 317 NC No. 10/22-23 Date : 06.10.2022	M/s. Vedant Dyestuffs Intermediated Pvt Ltd., Mumbai HQ F.No. 01/83/50/00491//AM19 RLA F.No. 03/95/40/00250/AM21 Lic. No. 031001261 dated 26.01.2021	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. % Dye content in each License. 2. Complete composition of the export product. 3. CoA of each export item in each license. 4. Complete and balanced chemical reaction, molecular weight and % yield on the molar		

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D/L has been issued to the firm on 12.10.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 318 NC No. 10/22-23 Date : 06.10.2022	M/s. Galaxy Surfactant Ltd., Mumbai HQ F.No. 01/83/50/00/ AM19 RLA F.No. 03/94/040/00384/AM19 Lic. No. 0310823267 dated 24.08.2018	Status Case: Approved
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Decision The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import description items as under for ratification purpose :-

Export Item – Sodium Lauryl Ether Sulphate (1 Mole) (Minimum 69% Active Matter)
Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
Lauryl Alcohol (C1214)/Fatty Alcohol (C1214)/ Lauryl Myristyl Alcohol)	0.371 Per Kg	0.4134 Per Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 319 NC No. 10/22-23 Date : 06.10.2022	M/s. Galaxy Surfactant Ltd., Mumbai HQ F.No. 01/83/50/00/ AM19 RLA F.No. 03/94/040/00727/AM20 Lic. No. 0310833845 dated 02.01.2020	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import description items as under for ratification purpose :-

Export Item – Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32% Min.)
Qty - 1 Kg

Import Item	Existing Norms	Revised Norms
Dimethyl Amino Propyl Amine	0.115 Per Kg	0.11769 Per Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 320 NC No. 10/22-23 Date : 06.10.2022	M/s. Galaxy Surfactant Ltd., Mumbai HQ F.No. 01/83/50/00/ AM19 RLA F.No. 03/94/040/00299/AM21	Status Case: Approved
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Lic. No. 0310838495 dated 28.09.2020		
Decision The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import description items as under for ratification purpose :- Export Item – Sodium Lauryl Ether Sulphate (1 Mole) (Minimum 70% Active Matter), Active matter range +69%-71%, Average 70% Qty - 1 Kg		
Import Item	Existing Norms	Revised Norms
Lauryl Alcohol (C1214)/Fatty Alcohol (C1214)/ Lauryl Myristyl Alcohol)	0.371 Per Kg	0.4134 Per Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE.		

Case No. M- 321 NC No. 10/22-23 Date : 06.10.2022	M/s. Vedant Dyestuffs Intermediated Pvt Ltd., Mumbai HQ F.No. 01/83/50/00491//AM19 RLA F.No. 03/95/40/00998/AM20 Lic. No. 0310834139 dated 14.01.2020	Status Case: <i>Defered</i>
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. % Dye content in each License. 2. Complete composition of the export product. 3. CoA of each export item in each license. 4. Complete and balanced chemical reaction, molecular weight and % yield on the molar basis D/L has been issued to the firm on 12.10.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 322 NC No. 10/22-23 Date : 06.10.2022	M/s. Galaxy Surfactant Ltd., Mumbai HQ F.No. 01/83/50/00/ AM19 RLA F.No. 03/94/040/00288/AM18 Lic. No. 0310814926 dated 31.07.2017	Status Case: <i>Defered</i>
Decision: The Committee considered the case as per Agenda and decided to call for the Production /Consumption data for the year (2019-20-21)duly certified by GST Authorities. D/L has been issued to the firm on 18.08.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 323 NC No. 10/22-23 Date : 06.10.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA F.No. 31AA04007442/AM21 Lic. No. 3111000229 dated 08.05.2021	Status Case: Approved	
Decision: <i>The committee considered the case as per agenda and decided to ratify the norms MAY BE ADOPTED WITH Nil wastage as under:-</i>			
Export Item	Quantity	Import Item	Quantity

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Stannous Chloride (Dihydrate) Min. 99% Purity	1.0 Kg	Tin Ingots	0.5259 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 324 NC No. 10/22-23 Date : 06.10.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA F.No. 31AA04004163/AM21 Lic. No. 3111000397 dated 10.06.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
DI Butyl Tin Dilaurate (DBTDL)	1.0 Kg	Tin Ingots	0.1260 Kg
		Tetra Butyl Tin TBT	0.2960 Kg
		Lauric Acid	0.667 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No. M- 325 NC No. 10/22-23 Date : 06.10.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA F.No. 31AA04024928/AM22 Lic. No. 3111000540 dated 23.08.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied for as under:-			
Export Item	Quantity	Import Item	Quantity
Mono Butyl Tin Oxide (MBTO) (Min. Purity 97.0 %)	20000.0 Kg	Tin Ingots	9940.0 Kg
		Tetra Butyl Tin TBT	9900.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No. M- 326 NC No. 10/22-23 Date : 06.10.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA F.No. 31AA04025900/AM22 Lic. No. 3111000564 dated 03.09.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied for as under:-			
Export Item	Quantity	Import Item	Quantity
Mono Butyl Tin Oxide (MBTO) (Min. Purity 97.0 %)	6750.0 Kg	Tin Ingots	3354.75 Kg
		Tetra Butyl Tin TBT	3341.25 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No. M- 327 NC No. 10/22-23 Date : 06.10.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA F.No. 31/88/040/00097/AM21 Lic. No. 3110067922 dated 17.11.2020	Status Case: Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as applied for as under:-		
Export Item	Quantity	Import Item
Mono Butyl Tin Oxide (MBTO) (Min. Purity 97.0 %)	5000.0 Kg	Tin Ingots
		Tetra Butyl Tin TBT
		2475.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

Case No. M- 328 NC No. 10/22-23 Date : 06.10.2022	M/s. Nitta Gelatin India Limited, Cochin HQ F.No.01/83/050/00458/AM20 RLA F.No. 10/24/040/01566/AM20 Lic. No. 1011000340 dated 20.05.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend/enhance the norms as under:-		
Export Item :- Fish Collagen Peptide Quantity : 1.0 Kg		
Import item	Existing Norms	Revised Norms
Processed Demineralised Fish Scales	1.35 Kg	1.50 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 329 NC No. 10/22-23 Date : 06.10.2022	M/s. Nitta Gelatin India Limited, Cochin HQ F.No.01/83/050/00458/AM20 RLA F.No. 10/24/040/00066/AM20 Lic. No. 1010060321 dated 06.11.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, It has been decided to amend/enhance the norms as under :		
Export Item :- Fish Collagen Peptide Quantity : 1.0 Kg		
Import item	Existing Norms	Revised Norms
Processed Demineralised Fish Scales	1.35 Kg	1.50 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

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Case No. M- 330 NC No. 10/22-23 Date : 06.10.2022	M/s. Agrow Allied Ventures Pvt Ltd., Haryana RLA F.No. 05/23/040/00420/AM20 Lic. No. 0510413511 dated 03.02.2020	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 331 NC No. 10/22-23 Date : 06.10.2022	M/s. Agrow Allied Ventures Pvt Ltd., Haryana RLA F.No. 05/23/040/00440/AM20 Lic. No. 0510413595 dated 12.02.2020	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 332 NC No. 10/22-23 Date : 06.10.2022	M/s. Parijat Industries (India) Ltd., New Delhi RLA F.No. 05/23/040/00569/AM20 Lic. No. 0510413595 dated 12.02.2020	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 333 NC No. 10/22-23 Date : 06.10.2022	M/s. Parijat Industries (India) Ltd., New Delhi RLA F.No. 05/23/040/00569/AM20 Lic. No. 0510412876 dated 12.12.2019	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 334 NC No. 10/22-23 Date : 06.10.2022	M/s. Parijat Industries (India) Ltd., New Delhi RLA F.No. 05/23/040/00336/AM21 Lic. No. 0510451442 dated 08.10.2020	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 335 NC No. 10/22-23 Date : 06.10.2022	M/s. Parijat Industries (India) Ltd., New Delhi RLA F.No. 05/23/040/00336/AM21 Lic. No. 051045315 dated 29.09.2020	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 336 NC No. 10/22-23 Date : 06.10.2022	M/s. Arteck Surfin Chemicals Limited RLA F.No. 039404000327 /AM20 Lic. No. 0310830522 dated 24.07.2019	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1 % Non volatile matter or solid content in export 2 Material balance between import & Export on the basis of solid content.		

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D/L has been issued to the firm on 12.10.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 337 NC No. 10/22-23 Date : 06.10.2022	M/s. SBL Colortech Pvt Ltd., Mumbai RLA F.No. 03/95/040/00561/AM18 Lic. No. 0310816648 dated 31.10.2017	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 338 NC No. 10/22-23 Date : 06.10.2022	M/s. Krishna Antioxidants Pvt Ltd., Mumbai RLA F.No. 03AX04000853 /AM22 Lic. No. 0310816648 dated 31.10.2017	Status Case: Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 339 NC No. 10/22-23 Date : 06.10.2022	M/s. Herbert Brown Pharmaceutical & Research Laboratories , Maharashtra RLA F.No. 03AXO4000970 Lic. No. 0311015353 dated 08/060/2022	Status Case: Approved				
Decision: The Committee considered the case as per agenda and the request of the firm for amendment in Description export item, which was ratified in the meeting no. 113/NC4/MEET/Aug/202223/08 dated 02.09.2022. The Committee decided to amend the Import item as under for ratification purpose :-						
<table border="1"><thead><tr><th>From</th><th>To</th></tr></thead><tbody><tr><td>DMT-2'-O-Me-A(BZ)-3-O-succinate,TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine (N-Bz) Succinate TEA salt</td><td>DMT-2'-O-Me-A(BZ)-3-O-succinate,TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine (N-Bz) Succinate TEA salt OR N6-Bz-2-O-Me-3-O-Succinate-DMT-A.TEA Salt Powder</td></tr></tbody></table>			From	To	DMT-2'-O-Me-A(BZ)-3-O-succinate,TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine (N-Bz) Succinate TEA salt	DMT-2'-O-Me-A(BZ)-3-O-succinate,TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine (N-Bz) Succinate TEA salt OR N6-Bz-2-O-Me-3-O-Succinate-DMT-A.TEA Salt Powder
From	To					
DMT-2'-O-Me-A(BZ)-3-O-succinate,TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine (N-Bz) Succinate TEA salt	DMT-2'-O-Me-A(BZ)-3-O-succinate,TEA salt OR 5'-O-DMT 2'-O-Methyl-Adenosine (N-Bz) Succinate TEA salt OR N6-Bz-2-O-Me-3-O-Succinate-DMT-A.TEA Salt Powder					
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.						

Case No. M- 340 NC No. 10/22-23 Date : 06.10.2022	M/s. Apar Industries Ltd., Vadodara RLA F.No. 03/94/040/00056/AM21 Lic. No. 0310836176 dated 11.05.2020	Status Case: Defer
Decision: The Committee considered the case as per Agenda and decided to call for copy of amended License (ii) Revised application with all technical details with complete 4 E. Hence, the Committee decided to Defer the case.		

Case No. M- 341 NC No. 10/22-23 Date : 06.10.2022	M/s. Vishnu Chemical RLA F.No. 09/24/040/00161/AM15 Lic. No. 0910060546 dated 26.06.2014	Status Case: Rejected
Decision: The Committee considered the case as per Agenda and Noted that the request of the firm for the		

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Quantity of Chrome Ore may be enhanced to the extent of 2.10 Kg/Kg of export product and the quantity of Soda Ash may be enhanced to the extent of 1.570 Kg/Kg of export product. Hence, the Committee decided to Reject the case.

Date: 11.10.2022


Chetan Parkash Jaggarwal
Foreign Trade Development Officer